

(66)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 33/1997

Date of Decision:

29th October, 1997

BETWEEN:

1. R. Bhaskar

2. V. Sree Krishna Prasad .. Applicants

AND

1. The Union of India,
Rep. by Joint Director,
Establishment (N),
Ministry of Railways,
(Railway Board), New Delhi.

2. The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.

3. The Financial Advisor &
Chief Accounts Officer,
South Central Railway,
Rail Nilayam,
Secunderabad.

.. Respondents

Counsel for the Applicant: Mr. P. Krishna Reddy

Counsel for the Respondents: Mr. K. Siva Reddy

CORAM:

THE HON'BLE SRI R. RANGARAJAN: MEMBER (ADMN.)

Heard Sri P. Krishna Reddy, Learned counsel for the Applicant and Sri K. Siva Reddy, learned Standing Counsel for the Respondents.

2. This O.A. is filed praying for the following

Reliefs:-

"To declare the order issued by the Railway Board's letter No.E(NG)1-93/IC2/5, dated 2.1.1996 dis-continuing the grant of incentives to Class III serving Railway Employees provided under the comprehensive instructions embodying all the

relevant instructions issued from time to time in Railway Board's letter No.E(NG)1/87/IC2/1 dated: 29.5.1989, as illegal and without jurisdiction and said notification dated 2.1.1996 will not be binding on the applicants who acquired the necessary qualifications prior to 2.1.96 and direct the respondents to give the applicants the incentive benefit of 4 advance increments w.e.f. 29.5.1989 in pursuance of Railway Board's letter No.E(NG)64 RC1/25 dated 14.5.1986 read with Railway Board's letter No.E(NG)1/87/IC2/1 dated 19.4.1989 consequently refix the salary of the applicants after including the above increments and pay the arrears with interest and include the same for the pension benefits also. "

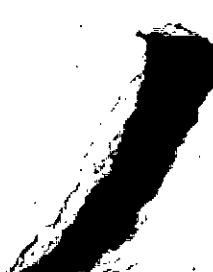
When the OA was taken up for hearing the learned counsel for the applicant submitted that he is withdrawing this O.A.

The OA is dismissed as withdrawn. No costs.

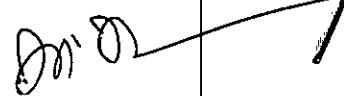


(R. RANGARAJAN)
MEMBER (ADMN.)

Date: 29th October, 1997



KSM



D.R.

DA.33/97

Copy to:-

1. The Joint Director, Establishment(N), Ministry of Railway, (Railway Board), New Delhi.
2. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
3. The Financial Advisor & Chief Accounts Officer, South Central Railway, Rail Nilayam, Secunderabad.
4. One copy to Mr. P. Krishna Reddy, Advocate, CAT., Hyd.
5. One copy to Mr. K. Siva Reddy, Addl.CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

SRR

11/11/97
7

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 29-10-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
D.A.NO. 33 /97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal

द्वेष्ट/DESPATCH

10 NOV 1997

हैदराबाद न्यायपीठ
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: AT HYDERABAD.

(UNDER RULE 4(5)(a) of CAT(P)Rules,1987)

M.A.No. 25 of 1997.

in

O.A.No. 4258 of 1996.

Between:

1. R.Bhasker.
2. V.Sree Krishna Prasad.

... . . Applicants/
Applicants.

And:

1. The Union of India,
Rep. by Joint Director,
Establishment(N),
Ministry of Railways,(RailwayBoard),
New Delhi.
2. The General Manager,
South Central Railway,
Rail Nilayam,Secunderabad.
3. The Financial Advisor & Chief Accounts Officer,
South Central Railway,
Rail Nilayam,Secunderabad.

... . . Respondents/
Respondents.

Brief Facts of the case:-

- (1) The applicants in the above O.A. praying the Hon'ble Tribunal to direct the respondents to give the applicants the incentive benefit of 4 advance increments w.e.f. 29-5-1989 in pursuance of Railway Board's letter No.E(NG)64 RC1/25, dated:14-5-1966 read with Railway Board's letter No.E(NG)I/87/ IC2/1, dated:29-5-1989 consequently refix the salary of the applicants after including the above increments and pay the arrears with interest and include the same for the pension benefits also.
- (2) It is submitted that both the applicants are working as Asst. Accounts Officers in the office of FA & CAO, S.C.Railway, Secunderabad. The casue of action arose for both the applicants are one and the same. It is also submitted that similarly Placed persons have filed single O.A. before this Hon'ble Tribunal and the same were disposed off.

I understand I pay additional
cost on service the
Notice issued in respect of

Single OA Peti-

Before the Central Administrative
Tribunal at Hyderabad.

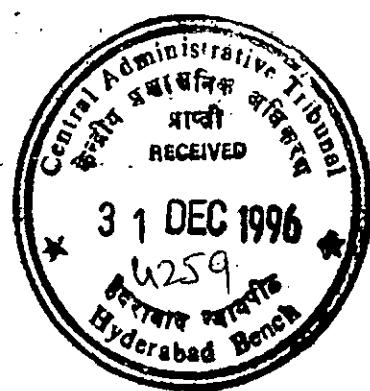
P.Sarada
Counsel for the Applicants
8/1/96

Single OA only Paid

M.A.No. of 1996

in

O.A.No. of 1996.



Petition for permit the
Applicants to file Single

O.A.

M/s. F. Krishna Reddy &
Smt. P. Sarada,
Counsel for the Applicants.

Recd. copy. 31/12/96
S. S. S. 31/12/96
31/12/96
for SCB.

--- 2 ---

3. Relief Sought:- It is therefore prayed that this Hon'ble Tribunal may be pleased to permit the applicants to file single O.A. and pass such other order or orders in the interests of justice.

Verification

We, the above named applicants herein i.e. I.R.Bhasker and V.Sree Krishna Prasad, do hereby declare that the contents stated above in paragraphs 1 to 3 are true to the best of our knowledge, ~~and~~ belief and information. We have not suppressed any material facts of the case.

Bhasker

WSP

Applicants.

R.S.
Counsel for the Applicants.

Hyderabad,
Dt. 30-12-1996.

8-1-99

ORIGIN

IN THE CENTRAL ADMINISTRATIVE
Tribunal HYDERABAD BENCH AT
SINGLE MEMBER CASE
HYDERABAD.

M.A.NO.

25

of 1996

RAILWAY

IN

O.A.S.R.NO. 4258 of 1996

Heard Mr. P. Krishna Reddy, for the applicant
and Mr. Krishna Mohan for
Mr. JR. Gopal Rao, for the
respondent.

The MA is not opposed.

Under the circumstances the
MA is allowed as prayed
for. Register the OA.

HBSP
R(O)

✓
HCRM
H(A)

PETITION FOR SEEKING PERMISSION
TO ADDITIONAL APPLICANTS IN A
SINGLE APPLICATION.

Mr. P. Krishna Reddy
COUNSEL FOR THE APPLICANTS

AND

Mr.

Sr. Addl. Standing Counsel
for C.G.Rlys.